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of the Third World and on the ways and means of developing mutual ties between these nations and also exploring the possibilities of co-operation in the task of economic development in the industrial and agricultural fields for mutual benefit were discussed and, if so, what are the results of such discussions?

PROF. D. P. CHATTOPADHYAYA: Sir, these questions were mentioned in passing. Since these are general political questions governing our commercial decisions, no concrete measure reflecting these deliberations or decisions is there. But they have been discussed in passing,

MR. CHAIRMAN: All right. Next question.

SHRI HARSHDBO MALAVIYA: Sir, in the Lusaka Conference there was a specific resolution on economic policies of these countries.

MR. CHAIRMAN : All right. Next question.

Withdrawal of Avro (H.S. 748) planes from operation

*34. SHRIMATI AZIZA IMAM: t SHRI KRISHAN KANT: SHRI S. C. ANGRE : SHRI O. P. TYAGI SHRI PREM MANOHAR: SHRI JAGDISH PRASAD MATHUR SHRI N. K. SHEJWALKAR : SHRI V. K. SAKHLECHA: SHRI D. K. PATEL : SHR1 M. K. MOHTA : DR. R. K. CHAKRABARTI: SHRI MOHAMMED USMAN ARIF: SHRI J. S. TILAK : DR. K. MATHEW KURIAN: SHRI N. R. CHOUDHURY: SHRI KALI MUKHERJEE: SHRI M. B. SINGH : SHRIMATI LAKSHMI KUMARI CHUNDAWAT : SHRI CHANDRA SHEKHAR: DR. Z. A. AHMED: SIARI KOTA PUNNAIAH : SHRI K. B. CHETTRI : SHRI HARESH DEO MALAVIYA: SHRI SANDA NARAYANAPPA: SHR1 K. C. PANDA: MISS SAROJ **PURUSHOTTAM** KHAPARDE

†The question was actually asked on the floor of tj^e House by Shrimati Aziza Imam.

SHRI K. P. SINGH DEO: SHRI GURUMUKHSINGH MUSAFIR: SHI A. G. KULKARNI: SHRI SARDAR AMJAD AU: SHRI LOKANATH MISRA: SHRI GANESHI LAL CHAUDHARY: SHRI DEBANANDA AMAT: SHRI K. CHANDRASEKHARAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether Government have decided to withdraw Avro (H.S. 748) planes from operation:
 - (b) if so, what are the reasons therefor;
- (c) what is the total loss^to Government on this account;
- (d) whether any elaborate technial check up of the aircraft has been conducted; if so, the results thereof;
- (e) what are the rules for periodical checkup of Indian Airlines planes; and
- (f) what steps Government propose to take to supplement the operation of air services as a result of withdrawal of Avro planes from operation?

THE MINISTER OF COMMUNICATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) : (a) No such proposal is under consideration.

- (b), (c) and (f) Do not arise.
- (d) On 14-1-1971 a committee headed by Shri S. Ramamritham, then Deputy Director General of Civil Aviation was appointed to examine and evaluate the performance of the HS-748 aircraft in use with Indian Airlines with reference to the approved Flight Manual. The conclusion reached was that the in-service fleet performance was satisfactory and that safety was in no way compromised.

Following the accident to an HS-748 on a training-flight at Secundcrabad on 15-3-1973 a one man committee comprising Dr. S. Dhawan was appointed to evaluate all aspects of the Avro (HS-748) with special reference to its safety under various operating conditions in Indian Airlines. His report is awaited.

(e) A statement is laid on the Table of the House.

Statement

Rules for periodical thorough check up of HS-748 (AVRO) Aircraft of Indian Airlines

- 1. Transit'A'—At every transit stop.
- 2. Transit 'B'—Night stop rountine.
- 3. Trip Inspection (Check I)—Every 325 hours/65 days' elapased time.
- 4. Check II Inspection—Every 1500 hours. (A cycle of part 'A', 'B', 'C', and 'D' to be completed in 6000 hours.)
- 5. Time between complete overhaul of Engines—3000 hours.
- 6. Renewal of Certificate of Airworthiness— Every 12 months.
- 7. Performance test flights—After every Check 11 and also after engine change.

SHRIMATI AZIZA IMAM: Sir, I would iike to know from the hon. Minister whether the structural defects in the Avro planes have been fully rectified or not. I would also like to know whether these Avro 748 planes are used in England and other countries and, if so, whether Hawker Siddeley, the manufacturers of these planes, have received such type of complaints from those countries also? If so, what is the Gove»nment's reaction thereon? SHRI RAJ BAHADUR: Sir, the Avros have been found to satisfy the rules laid down by the manuals of the Civil Aviation Department. They are flying in 33 civil airlines in 30 countries. We have not really done anything to compromise with the safety standards of the aircraft.

SHRI KRISHAN KANT: May I know from the hon. Minister whether it is a fact that, as reported in the Committee on Public Undertakings, the cost of production of HS 748 has increased from Rs. 45 lakhs to Rs. 132 lakhs and Government are going to negotiate about the price for HS 748? May I know whether a final decision has been taken on that. May I also know whether it is a fact that the operating costs of HS 748 are very high and it is a losing proposition? I would like to know whether they have worked them out and whether they are doing anything to reduce the operational costs.

SHRI RAJ BAHADUR: I cannot off-hand say whether this particular matter has yet been decided,but I do know that the operating icost of the Avro is kept under review periodically. But an important factor, a dominant factor, that we have got to bear in mind is that

it is our aircraft. We are trying to improve it constantly both in operationall efficiency as we as from the point of view of economics of operation. It is a long-drawn process and I am sure the hon. Member will kindly bear with me if I say that we have got to show that patience with our own maufacturers of this aircraft.

श्री स्रोदेस प्रकाश त्यागीः सभापति महोदय, मैं मन्द्री महोदय से यह जानना चाहूंगा कि क्या कुछ वर्ष पूर्व विमान चालकों ने सौर विशेष कप से उनके नेता श्री रणदेवे जी ने ऐवरों की उड़ान करने से इन्कार किया था श्रीर उन्होंने इस बात का इशारा किया था कि इसमें कुछ डिफेक्ट हैं। सितम्बर मास में जब तमाम ऐवरोज को उड़ान करने से रोक लिया गया तब क्या यह सच है कि गवनंमेंट को वहीं खराबियां मालूम पड़ों जो कि विमान चालकों ने बताई थीं। क्या यह भी सच है कि जिन श्री रणदेवे ने खराबियों की श्रोर संकेत किया था उनको डी० झाई० झार० में पकड़ लिया गया उन पर केस चलाया गया और उनको नौकरी से हटा दिया गया। तो मैं सरकार से जानना चाहूंगा कि जिन विमान चालकों ने खराबियों की श्रोर सरकार का ध्यान दिलाया था और जिन को डी० झाई० झार० में पकड़ लिया गया था, उनको नया दिवारा गौकरी पर ले लिया आयेगा।

भी सभापति: ग्राप तो बहुत सवाल पुछ रहे हैं।

श्री श्रो३म् प्रकाश त्यागीः समापित महोदय, एक ही सवाल है। उन्होंने एक बात की श्रोर विशेष ध्यान दिलाया या किये ऐवरो विमान थोड़ा बोझा ले जाने श्रीर थोड़ी उड़ान के लायक हैं। क्या इस पर भी श्रमल किया गया

श्री राज बहादुरः श्रीमन्, माननीय सदस्य का प्रश् एकता में श्रनेकता का रूप प्रतिविध्वित करता है, किन्तु । उनको विश्वास दिलाना चाहता हूं कि इस प्रश्न पर बार बा इस सदन में सूचना दी जा चुकी है कि उन चालकों की ग्रापि पर ही यह निर्णय लिया गया कि कमेटी बिठला दी जाय उस कमेटी ने पूरी तरह जांच की श्रीर जांच करने के बा जो भी नियमों में जो भी उड़ान की पाबन्दियां । उन सब के अनुकूल उसको पाया गया तब उसकी उड़ान आ रखी। इसके अतिरिक्त जो उन्होंने दूसरा प्रश्न किया है श्रे जो व्यक्तिगत रूप से श्री रणदेवे के सम्बन्ध में है, मैं उस लिए प्रथक नोटिस चाहंगा।

श्री क्रो३म् प्रकाश त्याचीः सितम्बर मान में आप ने । विमानों को उद्दान करने से रोका तो उम का कारण क्या थ

श्री राज बहादुरः इस प्रकार से विमानों को उड़ान क से रोकना कोई नयी बात नहीं है। जिस किसी टाइप विमानों में ऐसी खरावियां देखी जाती हैं, उस टाइप के स के समचे विमानों को ग्राउण्ड कर दिक्क जाता है। किसी जहाज में जो विशाखापट्टनम् में उतरने वाला था उ एक खराबी पायी गयी श्रीय जब यह खराको पीयी 23

बो यह निर्णय किया गया, क्योंकि हम कोई खतरा नहीं बेना चाहते थे कि एक एक जहाज को जो 9, 10 मा 12 हजार घंटे उड़ान कर चुकेथे, उस एक जहाज में जब यह केक की झलक पायी गयी तो उस को रेक्टीफाई करने के लिए उन सब को ग्राउण्ड कर दिया जाये और उसे रेक्टीफाई करने के बाद ही उनको चलाने की इजाजत दी गयी।

SHRI LOKANATH MISRA: On a point of order. Sir, the Minister seems to be trying to mislead the House. He said that a defect was found in the aircraft at Visakhapatnam airport and thereafter when other similar aircraft were checked, there was no defect found..

SHRI RAJ BAHADUR: No.

SHRI LOKANATH MISRA: and sub

sequently it was found out that the same defect

was found tn more than two or three planes-1 think four planes—last month and this month

and, now, Sir, there were already reports that the same defect persisted in other planes. Therefore, what the plane fatigue

MR. CHAIRMAN: 1 will ask him to clarify it.

SHRI LOKANATH MISRA: He should clarify it because it involves the safety of the passengers.

MR CHAIRMAN: Of course.

SHRI RAJ BAHADUR: I can assure him there is no attempt and there cannot be any attempt on my part to mislead him or mislead the House. The fact of the matter was an approaching aircraft Visakhapatnam

airport exhibited sons defect. After that a thorough examination was made. In the beginning there was only a visual test applied and the \vros were continued. And a thorough exami-lation was made and it was found that there vas reason for us to ground them. And have already said that in two or three aircraft i>hich had flown more than 9000 hours. I am tot giving exact figuressome type of crack was iscovered and therefore it was considered ecessary and vital in the interests of safety iat all of them should be grounded. This mlt was rectified.

SHRI LOKANATH MISRA: After grouning them did you find the defect in two other I

SHRI RAJ BAHADUR: In one aircraft iich was already in service-it was being

tested or it was being serviced at Hyderabad— this defect was discovered. Then in two other aircraft it was discovered. Therefore, all of them were grounded.

SHRI LOKANATH MISRA: After you grounded and checked up the aircraft, newspaper reports came out that in Calcutta an Avro plane could not take off because there was an alarm defect....

SHRI RAJ BAHADUR: I have said that there was some type of crack-fatigue in that particular aircraft......

SHRI LOKANATH MISRA: Sir, you

the difference between what I have asked and what he is replying. What I wanted to know is whether after the planes were grounded.....

SHRI RAJ BAHADUR: After the planes

were grounded, the defect was rectified

श्री **स्रो३म् प्रकाश त्यागोः** प्वाइंट ग्राफ बार्डर।

श्री सभापति: आप किसी घौर को सवाल पुछने देना नहीं चाहते।

श्री भ्रो३स प्रकाश त्यागी: वह अब स्वीकार कर रहे हैं कि बौरों में भी खराबी पायी गयी इसलिए उन सब की ग्राउण्ड कर दिया गया । परन्त पहले उत्तर इसके विपरीत दिया था ।

श्री राज बहादुर: नहीं, यह बात नहीं है।

श्री जगदीश प्रसाद माथुर : क्या यह सही है कि जो भ्रापत्तियां पायलटस ने एवरो निमानों के सम्बन्ध में की थीं उन्हीं की जानकारी उन विमानों की उड़ान बन्क करने के बाद होने वाली जांच में पायी गयी ? तो उनके द्वारा उठायी गयी आपत्तियों में और आप के द्वारा खोजबीन करने के बाद पायी गयी खराबियों में क्या अन्तर है और क्या यह सही है कि इंडियन एयर लाइन्स के कितने म्रार्डर्स हिन्दुस्तान एरोनाटिक्स के पास एवरो विमानों के हैं स्रौर भविष्य में सरकार ने उनको खरीदने का निर्णय किया है या नहीं?

थी राज बहादूर: मैं बताना चाहता है कि जिस प्रकार की ग्रापत्ति चालकों ने उठाई थी उस के कारण वे विमान 'ग्राउण्ड नहीं किये गए थे। उनकी आपत्ति विभिन्न प्रकार की थी। जो ग्रापितयां उन्होंने उठाई थीं उससे इस का कोई सम्बन्ध

श्री जगदीश प्रसाद मायुर : एवरो विमानों को खरीदने की दृष्टि से कितने आईर सरकार के पेंडिंग हैं?

श्री राज बहादुर: दस के लिए आईर प्लेस किये थे जिनमें तीन मिल चुके हैं और बाकी सात मिलने वाले हैं. लेकिन उन में कुछ विलम्ब लग रहा है क्योंकि जो बनाने वाले

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MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Profits of Cotton Textile Industries

- *35. SHRI KALYAN ROY: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that the cotton textile industry made huge profits during the year 1972-73;
 - (b) if so, what are the details thereof; and
- (c) what steps have been taken to reduce the price of cotton cloth and with what results ?

THE MINISTER OF COM MERCE (PROF. D.P. CHATTOPADHYAYA) : (a) and (b)

While there has been some improvement in the profitability of the cotton textile industry during 1972-73 compared to 1971-72, it cannot be said that the industry as a whole made huge profits. Based on a study of 199 cotton textile mill companies in the private sector, the profit before tax during 1972-73 expressed as a percentage of sales came to 4.1 % as campared to the profit before tax in 1971-72 which expressed as a percentage of sales came to 2.4%.

(c) A Voluntary Price Restraint Scheme was brought into effect from 20-7-1973 according to which all composite cotton textile mills agreed to maintain ex-mill prices of wearable varieties of non-controlled cloth upto higher medium category at November, 1972 levels plus 10%. The distribution margin on non-controlled cloth under the scheme was limited to 20% over the ex-mill prices inclusive of excise duty. The scheme stands extended upto 30-11-1973. A revision of the cotton cloth policy is under the consideration of the Government.

Reopening of Wealth Tax Cases Against Birlas

*36. MISS SAROJ PURUSHOTTAM KHAPARDE SHRI K. B. CHETTRI; SHRI KALYAN ROY: SHRIMATI AZIZA IMAM: DR. R. K. CHAKRABARTI: SHRI N. R. CHOUDHURY: SHRI HARSH DEO MALAVIYA: SHRI SARDAR AMJED ALI:

to Questions

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government have recently reopened Wealth Tax cases against persons belonging to the Birla group of industries; and
 - (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) Yes Sir. Details of the Wealthtax cases opened/reopened are given in the Annexure. [See Appendix LXXXVI, Annexure No. 3]

Production of Cotton cloth and Synthetic fibre

*37. SHRI KRISHAN KANT : SHRI J. S. TILAK : SHRI KALI MUKHERJEE : DR. Z. A. AHMAD : SHRI GURUMUKH SINGH

> MUSAFIR : SHRI KOTA PUNNAIAH : SHRI CHANDRA SHEKHAR : SHRI A. G. KULKARNI :

Will the Minister of COMMERCE be pleased to state the comparative figures of production of cotton cloth and synthetic fibre, separately, during the last five years, yearwise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRT A.C. GEORGE): A statement is laid of! the Table of the House.